### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Revn.P.(SH) No. 37 of 2013

#### 2.05.13

Heard Mr. ND Chullai, the learned counsel for the petitioner who submits that in spite of rejecting bail by Addl. District Magistrate (J) Tura twice i.e. on 5.4.13 and 11.04.13, thereafter by this Court vide order dated 25.04.13. But the Addl. District Magistrate (J) Tura on the next day i.e. on 26.04.13 granted bail to the respondents accused.

I have perused the order passed by the Addl. District Magistrate (J) Tura.

Issue notice to all the respondents.

Notice is made returnable within 1(one) week.

Since Mr. R. Kar, the learned counsel has entered appearance on behalf of the respondents; no further notice is called for.

The Addl. District Magistrate (J) Tura is directed to appear before this Court personally along with the case records on the next date fixed without fail.

Prosecution to communicate this order to the Addl. District Magistrate (J) Tura.

Registry is also further directed to make necessary steps to inform the Court concerned for his/her appearance along with the case records.

List this matter on 9.05.13.

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Petn.(SH) No. 31 of 2013

# 2.05.13

Heard Mr. R. Jha, the learned counsel for the petitioner as well as Mr. K Khan, the learned senior PP.

List this matter on 9.05.13.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Petn.(SH) No. 23 of 2013

#### 2.05.13

Heard Mr. H. Nongkhlaw, the learned counsel for the respondent who informed the Court that Mr. H. Kharmih, the learned counsel for the petitioner is on leave and prayed that the matter may be fixed after 2(two) weeks.

> Mr. R. Gurung, the learned PP is present. List this matter on 16.05.13.

> > **JUDGE**

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. MC (SH) No. 58 of 2011

#### 2.05.13

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that he has recently impleaded 2(two) persons as respondents No. 7&8.

The learned counsel for respondent No. 7 has entered appearance.

Mrs. NG Shylla, the learned Addl. PP is present. None appears for the other respondents.

From the order dated 28.03.11, it appears that Mr. I. Jha has entered appearance on behalf of the respondents No. 4,5 & 6 but he not present in the Court for reason best known to him. When the learned counsel has accepted power from the client, he is to appear before the Court unless he withdraws himself from the case.

Issue notice to Mr. I. Jha, the learned counsel to appear on behalf of his client.

Registry is also directed to arrange the files in order as per High Court's Rules.

List this matter on 16.05.13.

JUDGE

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. MC (SH) No. 57 of 2012

#### 2.05.13

Heard Mr. S Thapa, the learned counsel for the petitioner. Also heard Mr. K. Khan, the learned senior Addl. PP as well as Mr. R. Jha, the learned counsel for the respondent.

Mr. K. Khan, the learned senior Addl. PP informed the Court that charge-sheet has already been filed before the Lower Court concerned.

If it is so, in my considered view, this Court has nothing to do at this stage and the petitioner is at liberty to approach the Trial Court for his grievances.

With these observations and directions, this instant petition stands disposed of.

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Revn.P. (SH) No. 67 of 2012

#### **2.05.13**

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that notice has already been issued upon the respondent No. 2 who is present in the Court in person.

The respondent No. 2 is directed to engage with her counsel.

The learned counsel for the petitioner is also directed to submit the service report by way of affidavit.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

List this matter on 6.05.13

JUDGE

## BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. MC (SH) No. 60 of 2012 Crl. Revn.P. (SH) No. 67 of 2012

#### **2.05.13**

Heard Mr. S Thapa, the learned counsel for the petitioner.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

Stay order passed by this Court vide order dated 7.12.12 shall continue till next date.

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. MC (SH) No. 61 of 2012 Crl. Revn.P. (SH) No. 68 of 2012

#### **2.05.13**

Heard Mr. S Thapa, the learned counsel for the petitioner.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

Stay order passed by this Court vide order dated 7.12.12 shall continue till next date.

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Revn.P. (SH) No. 68 of 2012

#### **2.05.13**

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that notice has already been issued upon the respondent No. 2 who is present in the Court in person.

The respondent No. 2 is directed to engage with her counsel.

The learned counsel for the petitioner is also directed to submit the service report by way of affidavit.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

List this matter on 6.05.13

JUDGE

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Revn.P. (SH) No. 69 of 2012

#### 2.05.13

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that notice has already been issued upon the respondent No. 2 who is present in the Court in person.

The respondent No. 2 is directed to engage with her counsel.

The learned counsel for the petitioner is also directed to submit the service report by way of affidavit.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

List this matter on 6.05.13

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. MC (SH) No. 62 of 2012 Crl. Revn.P. (SH) No. 69 of 2012

#### 2.05.13

Heard Mr. S Thapa, the learned counsel for the petitioner.

Mr. R. Gurung, the learned Addl. PP is present in the Court.

Stay order passed by this Court vide order dated 7.12.12 shall continue till next date.

**JUDGE** 

## BEFORE HON'BLE MR. JUSTICE S.R. SEN BA (SH) No. 19. of 2013

#### 2.05.13

Heard Mrs. NG Shylla, the learned PP who submits that notice was served on 28.03.13 but till date none has appeared to move the bail application.

From records, it appears that AD has not yet been received.

In my considered view, when bail application has been filed by the petitioners, it is their duty to keep on tracking about the movement of the file and dates fixed. Since none has appeared, I am of the considered view that they are not further interested in moving the bail application.

Accordingly, this instant bail application stands disposed of.

JUDGE

### BEFORE HON'BLE MR. JUSTICE S.R. SEN AB (SH) No. 43 of 2013

#### 2.05.13

Heard Mr. K Paul, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

Bail application will be considered only after perusal of CD.

Call for CD.

IO is also directed to appear in person along with CD.

In the event of arrest, the petitioner to be released on bail with a sum of Rs. 30,000/- with one surety of the like amount on the following conditions.

- i) The petitioner shall not disturb the complainant in any manner.
- ii) The petitioner shall not interfere with the investigation or tamper any of the evidence.

List this matter on 8.05.13 for CD and personal appearance of IO for consideration of bail application.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Revn.P. (SH) No. 34 of 2013

#### 2.05.13

Heard Mr. ND Chullai, the learned counsel for the petitioner assisted by Mr. R Gurung, the learned PP as well as Mr. HS Thangkhiew, the learned senior counsel on behalf of the learned Judge District Council Court.

As per record, notice has been served upon the accused respondent on 24.04.13.

Judgment & Order reserved.

List this matter on 13.05.13.

**JUDGE** 

### BEFORE HON'BLE MR. JUSTICE S.R. SEN Crl. Revn.P. (SH) No. 35 of 2013

#### 2.05.13

Heard Mr. ND Chullai, the learned counsel for the petitioner assisted by Mr. R Gurung, the learned PP as well as Mr. HS Thangkhiew, the learned senior counsel on behalf of the learned Judge District Council Court.

As per record, notice has been served upon the accused respondent on 24.04.13.

Judgment & Order reserved.

List this matter on 13.05.13.

**JUDGE**